No. 52/409/80-CAB Government of India Ministry of Law, Justice and Company Affairs Cost Audit Branch 801, Kanchenjunga Bldg. Barakhamaba Road, New Delhi

Dated: 24th August, 1984

To

The President, The Institute of Cost and Works Accountants of India 12, Sudder Street, Calcutta-700 016

Sub: Authentication of Cost Audit Report in cases where a firm of Cost Auditors is approved under U/s 233B (2) of the Companies Act, 1956 for conducting Cost Audit

Sir,

I am directed to refer to this Department's letter of even number dated 19.11.83 intimating the decision of the Department regarding approval for appointment of Cost Auditors in firm's name under sub-section (2) of Section 233(B) of the Companies Act, 1956.

- 2. In case where a firm of Cost Auditors is approved for appointment under subsection (2) of Section 233B *ibid*, the Cost Audit Report shall be signed by anyone of the partners of the firm responsible for the conduct of Cost Audit in his own hand, for and on behalf of the firm, which has been approved for appointment as cost auditors of the company. In any case the report should not be signed by merely affixing the 'firm's name.
- 3. The above decision may be brought to the notice of practicing Cost Accountants through the Journal of the Institute.
- 4. The receipt of this letter may please be acknowledged and a copy of the Journal wherein it is published may be sent to this Department for information.

Yours faithfully,

(V. Gopalakrishnan) Joint Director (Cost)